



Bharti AXA General Insurance Company Limited

Add On Wording

Standard Fire and Special Perils Insurance Policy

BAGI_SFSP201614: Minor Works Coverage Extension

In consideration of the payment of additional premium, it is hereby agreed and declared that, notwithstanding anything to the contrary in this policy or in any of its conditions, this policy is extended to include minor alterations and/ or construction and/ or re-construction and/ or additions and/ or maintenance and/ or modifications and/ or work carried out on any of the property insured under this policy against insured perils. This extension shall be applicable only to policies with RIV clause.

Notwithstanding other terms and conditions herein, this extension to the policy shall only pay in excess of more specific insurance if any, arranged in respect of minor works. This extension does not cover any loss or damage to property which, at the time of the happening of such loss or damage, is insured, but for the existence of this policy, by any project insurance policy or policies.

It is further agreed & declared that loss of earnings, loss by delay, loss of market or any other consequential or indirect loss whatsoever, shall not be payable under this extension or even under the corresponding Business Interruption policy if any, taken by the insured unless specifically agreed to in writing by the Company.

This extension further excludes:

a. Loss or damage due to faulty design, defective material & bad workmanship b. Loss or damage arising out of testing, trial run etc. However, the corresponding BI policy shall pay consequential loss arising out of a material damage to existing property insured under the policy by a peril not excluded under the policy.

